5963 Papers laid

SHRI ANNASAHEB SHINDE: Sir, I also beg to lay on the Table a copy of the Annual Report and Accounts of the Central Warehousing Corporation for the year 1966-67, together with the Auditors' Report on the Accounts, under sub-section (11) of section 31, of the Warehousing Corporations Act, 1962. [Placed in Library : See No. LT-526/68].

THE INDIAN MAIZE (TEMPORARY USE IN STARCH MANUFACTURE IN HAR-YANA) ORDER, 1968

SHRI ANNASAHEB SHINDE: Sir, I also beg to lay on the Table a copy of the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Food) Notification G.S.R. No. 479, dated the 8th March, 1968, publishing the Indian Maize (Temporary use in Starch Manufacture in Haryana) Order, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library : See No. LT-527/68].

- I. THE DISPLACED PERSONS (COMPEN-SATION AND REHABILITATION) THIRD AMENDMENT RULES, 1967
- II. THE DISPLACED PERSONS (COM-PENSATION AND REHABILITATION) FOURTH AMENDMENT RULES, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Rehabilitation);---

- 11 -

(i) Notification G.S.R. No. 8-R/ Amdt. LXXXIV, dated the 26th December, 1967, publishing the Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules, 1967.

(ii) Notification G.S.R. No. 74-R/ Amdt. LXXXV, dated the 28th December, 1967, publishing the Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1967.

[Placed in Library: See No. LT-528/ 68 for (i) and (ii)].

THE EMPLOYEES' STATE INSURANCE (CENTRAL) AMENDMENT RULES, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI S. C. JAMIR): Sir, I beg to lay on the Table, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948, a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification G.S.R. No. 500, dated the 6th March, 1968, publishing the Employees' State Insurance (Central) Amondment Rules. 1968. [Placed in Library: See No. LT-640] 68].

THE UTTAR PRADESH PUBLIC MEN INQUIRIES ORDINANCE, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table, under subclause (a) of clause (2) of article 213 of the Constitution read with sub-clause (IV) of clause (c) of President's Proclamation dated the 25th February, 1968, a copy of the Uttar Pradesh Public Men Inquiries Ordinance, 1968 (No. III of 1968). [Placed in Library: See No, LT-550/68].